

**BA. No. 13 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. R.Sharon, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 10(ten) days' time to produce the case diary.

List this Bail Application after 10(ten) days.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 125 of 2014**

**In WP(C). No. 353 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MF Qureshi, Advocate, present for the petitioner.

Mr. LD Choudhury, Advocate, present for the respondents.

Heard.

By means of this application the writ petitioner/applicant has sought restoration of WP(C) No. 353 of 2013 which was dismissed for non-prosecution on 7-4-2014.

The application is within time. Ground of absence has been sufficiently explained in the application supported by an affidavit.

The restoration application is allowed. WP(C) No. 353 of 2013 stands restored to its original number.

Misc. Case No. MC [WP(C)] No. 125 of 2014 stands disposed of.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl). No. 6 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the State respondents.

By means of this writ petition, the petitioner has sought writ in the nature of Habeas Corpus challenging the detention order passed against the writ petitioner under Section 3(1) of the Meghalaya Preventive Detention Act, 1995.

Learned counsel for the State respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit replying to the allegations made in the petition including regarding the date on which the approval of detention was communicated to the writ petitioner.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(Crl). No. 7 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S.Dey, Advocate, present for the petitioner.

Mr. H.Kharmih, Govt. Advocate, present for the State respondents.

By means of this writ petition, the petitioner has sought writ in the nature of Habeas Corpus challenging the detention order passed against the writ petitioner under Section 3(1) of the Meghalaya Preventive Detention Act, 1995.

Learned counsel for the State respondents prays for and is allowed 3(three) weeks' time to file the counter affidavit replying to the allegations made in the petition including regarding the date on which the approval of detention was communicated to the writ petitioner.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 5 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr.R.Sahu, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents No. 1 and 2.

Mt. JM Thangkhiew, Advocate, present for the respondents No. 3 and 4.

Learned counsel for the respondents No. 1 and 2 states that no counter affidavit is required to be filed on behalf of respondents No. 1 and 2.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 3 and 4.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C). No. 6 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. JM Thangkhiew, Advocate, present for the petitioner.

Ms. PS Nongbri, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 29 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. J.Lalsangliana, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 4.

Learned counsel for the respondents No. 1 to 4 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 62 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. BK Deb Roy, Advocate, present for the petitioner.

Mr. K.Khan, Advocate, present for the respondent No. 1.

Mr. SC Shyam, Sr. Advocate, present for the respondent No.3.

Mr. KP Bhattacharjee, Advocate, present for the respondents No. 6, 7 and 16.

Mr. SA Sheikh, Advocate, present for the respondents No. 10,11,12,14 and 15.

Counter affidavit has been filed on behalf of respondent No. 3. Same be taken on record.

Learned counsel for the respondent No.1, learned counsel for respondents No. 6, 7 and 16 and learned counsel for the respondents No. 10,11,12,14 and 15 pray for and are allowed further 4(four) weeks' time to file the counter affidavits.

List after 4(four) weeks. Meanwhile, the petitioner is allowed to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 3.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 143 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks along with connected matters.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 144 of 2014**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. K.Sunar, Advocate, present for the petitioner.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. KP Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks along with connected matters.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 182 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mrs. S.Bhattacharjee, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

Accordingly, the writ petition is dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 372 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. P.Bhattacharjee, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further one weeks' time to file the counter affidavit.

List after one week.

S.Rynjah

**CHIEF JUSTICE**

**WP(C). No. 395 of 2013**

**10.4.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HS Thangkhiew, Sr. Advocate, assisted by Mr. N.Mozika, Advocate, present for the petitioners.

Mr. KP Bhattacharjee, Govt. Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

MC No. 126 of 2014  
IN WP(C)No.146 of 2014

10.04.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 146 of  
2014.

CHIEF JUSTICE

dev  
10.04.14

WP(C)No.146 of 2014

10.04.2014

HON'BLE THE CHIEF JUSTICE

Shri PK Roy Choudhury, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

List this writ petition before the Division Bench on 25.04.2014, as prayed for by the learned counsel for the parties.

CHIEF JUSTICE

dev  
10.04.14